
(2022) 11 UK CK 0029

In the Uttarakhand High Court

Case No : Writ Petition (S/B) No. 623 Of 2022

Kamlesh Singh Bisht

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 11-11-2022

Acts Referred:

Citation : (2022) 11 UK CK 0029

Hon'ble Judges : Vipin Sanghi, CJ;R.C. Khulbe, J

Bench : Division Bench

Advocate : Mani Kumar, Anil Kumar Bisht, Hari Mohan Bhatia

Final Decision : Dismissed

Judgement

Vipin Sanghi, CJ

1. The petitioner has preferred the present writ petition assailing the transfer order dated 21.10.2022 issued by respondent No. 1, by which the petitioner has been transferred from the Office of the Additional Chief Officer, Zila Panchayat, District Udham Singh Nagar to the Office of the Additional Chief Officer, Zila Panchayat, District Nainital.

2. Admittedly, the petitioner has served for more than five years in the Office of the Additional Chief Officer, Zila Panchayat, District Udham Singh Nagar. He was, therefore, due for transfer. His transfer to the Office of the Additional Chief Officer, Zila Panchayat, District Nainital, therefore, cannot be objected to. The grievance of the petitioner that the person, who has been transferred in his place in the Office of the Additional Chief Officer, Zila Panchayat, District Udham Singh Nagar, has rendered larger period of service in the said District, is neither here nor there. We are not concerned with the case of any other person. We are not aware about the facts of his case.

3. We do not find any merit in the present petition, and the same is, accordingly, dismissed.

4. In sequel thereto, pending application, if any, also stands dismissed.